

**HARYANA AND UTTAR PRADESH
(ALTERATION OF BOUNDARIES)
BILL***

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): I beg to move for leave to introduce a Bill to provide for the alteration of boundaries of the States of Haryana and Uttar Pradesh and for matters connected therewith.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the alteration of boundaries of the States of Haryana and Uttar Pradesh and for matters connected therewith."

The motion was adopted.

SHRI DHANIK LAL MANDAL: I introduce the Bill.

**PRIZE CHITS AND MONEY CIRCULATION
SCHEMES (BANNING)
BILL***

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): On behalf of Shri H. M. Patel, I beg to move for leave to introduce a Bill to ban the promotion or conduct of prize chits and money circulation schemes and for matters connected therewith or incidental thereto.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to ban the promotion or conduct of prize chits and money circulation schemes and for matters connected therewith or incidental thereto."

The motion was adopted.

SHRI ZULFIQUARULLAH: I introduce the Bill.

**CODE OF CRIMINAL PROCEDURE
(AMENDMENT) BILL***

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): I beg to move for leave to introduce a Bill further to amend the Code of Criminal Procedure, 1973.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Code of Criminal Procedure, 1973."

The motion was adopted.

SHRI S. D. PATIL: I introduce the Bill.

**TAXATION LAWS (AMENDMENT)
BILL***

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): On behalf of Shri H. M. Patel, I beg to move for leave to introduce a Bill further to amend the Income-tax Act, 1961 and the Wealth-tax Act, 1957.

MR. SPEAKER: The question is:

"That leave be granted to introduce Bill further to amend the Income-tax Act, 1961 and the Wealth-tax Act, 1957."

The motion was adopted.

SHRI ZULFIQUARULLAH: I introduce the Bill.

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†Introduced with the recommendation of the President.